

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:924
ANSWERED ON:28.11.2014
PROTECTION HOMES
Singh Shri Bharat

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints of misbehaviour and exploitation of children and women in the Protection Homes across the country;
- (b) if so, the details thereof, State/UT-wise: and
- (c) the action taken by the Government thereon along with further the corrective steps taken/ being taken in this regard

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (b): The National Commission for Protection of Child Rights has reported that it has registered 31 complaints of misbehavior/abuse and exploitation of children in the Protection Homes/Child Care Institutions during the last three years and current year. The State/ UT-wise detail are annexed. There are no recorded cases of exploitation of women in protection homes available with the Ministry.

(c): The Act and Central Model Rules framed under the Juvenile Justice (Care and Protection of Children) Act, 2000, provide for monitoring, inspection, standards of care and measures that may be taken by the State Government/UT Administration to address any reported instance of atrocity/ill treatment. The Ministry of Women and Child Development has been urging the State Governments/UT Administrations from time to time to identify and register all child care institutions, so as to ensure that standards of care can be monitored. In response to complaints received at national level, NCPDR makes recommendations to the State Governments/UT Administrations for taking appropriate action.